**GENERAL MANAGER & RECOVERY OFFICER**
**RECOVERY CELL**
**EASTERN REGIONAL OFFICE**

**Tel: 033-23023000**
**E-mail: recoveryero@sebi.gov.in**

## Notice of Attachment of MF & Demat Account

**Attachment Proceeding No.15471 of 2026**
**Certificate No. 9069 of 2026**

**The Managing Director,**
**National Securities Depository Limited,**
**Trade World, A wing, 4th & 5th Floors,**
**Kamala Mills Compound, Lower Parel,**
**Mumbai - 400013**

**The Managing Director,**
**Central Depository Services (India) Limited,**
**17th Floor, P J Towers, Dalal Street,**
**Fort, Mumbai - 400001**

**The Principal Officer / Chairman & Managing Director / CEO**
**All the Mutual Funds in India**

1. Whereas a **Recovery Certificate No. 9069 of 2026 dated March 20, 2026,** has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs. 5,66,000/- (Rupees Five Lakh Sixty Six Thousand Only),** as detailed below along with further interest, all costs, charges and expenses etc., against **Ajay Nopani (PAN: ADGPN4214N) ["Defaulter"]** and the same is due from him in respect of the said certificate. A **Notice of Demand dated March 20, 2026** has been issued to the above named.

| Description of Dues | Amount (Rs.) |
|---|---|
| Penalty imposed by the Adjudicating Officer vide Order No. Order/AS/VC/2024-25/31294 dated March 21, 2025 against Ajay Nopani (PAN: ADGPN4214N) in the matter of Illiquid Stock Options | 5,00,000/- |
| Interest from 21/03/2025 to 20/03/2026 @ 1% p.m. | 65,000/- |
| Recovery Cost | 1,000/- |
| **Total** | **5,66,000/-** |

2. And whereas, there is sufficient reason to believe that the Defaulter may dispose of the securities/ instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.

3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
   i. All Demat account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.

   ii. All Mutual fund folio/s whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.

M.D

4. It is further ordered with immediate effect that **NO Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.

5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice:

   a) Details of all the Accounts/folios held by the defaulter with you,
   b) Copy of the Account Statement/s; and
   c) Confirmation of Attachment of the said accounts/folios

6. If the defaulter is not having any type of account/folios with you/not having any balance in the account/folios of the defaulter, the same shall be also informed on the email: **recoveryero@sebi.gov.in**.

7. This Notice of attachment is issued in exercise of powers conferred under Section 28A(1), 11(2)(ia) of SEBI Act, 1992 r/w Section 226 and the Second Schedule of the Income Tax Act, 1961.

Given under my hand and seal at Kolkata this **15th day of June, 2026.**

SEAL

भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
SEBI
Recovery Division
वसूली प्रभाग

Mitrajeet Dey.
**RECOVERY OFFICER**
मित्रजीत दे / Mitrajeet Dey
वसुली अधिकारी एवं महाप्रबंधक
Recovery Officer & General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
कोलकाता / Kolkata

**Copy to:**

| |
|---|
| **Ajay Nopani**<br>**Address:** 192, Chittaranjan Avenue, South Block, 3rd Floor, Flat No. 23, Kolkata, West Bengal-700007<br>**E-mail:** nopani.ajay@gmail.com |

**With a direction not to deal with the securities/ instruments held/ to be held in the aforesaid accounts.**